

(b) if so, what action is proposed to be taken in the matter?

THE MINISTER OF WORKS HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) Yes, Sir.

(b) No improvements have been considered necessary or feasible.

INDUSTRIAL FUELS

*50. SHRI DAYALDAS KURRE: Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission have made a study of comparative costs of industrial fuels; and

(b) if so, what is the result of such a study?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) No, Sir.

(b) Does not arise.

THREE NAYA PAISA COIN

*51. SHRI KRISHAN DUTT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government propose to issue a three naya Paisa Coin; and

(b) if the answer to part (a) above be in the affirmative, what are the reasons therefor, and when the new coin is expected to be put into circulation?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) A coin of the value of 3 nP. is proposed to be issued so as to reduce the demand for the 1 nP. coin which takes up 40 per cent. of the Mints' capacity. It is not possible at this stage to state when exactly the new coin will be put into circulation, but it is hoped to do so during the course of the year 1964.

हंगाई भर को मंहगाई से जोड़ना

*५२. श्री ए० बी० वाजपेयी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या केन्द्रीय सरकार के कर्मचारियों के मंहगाई भत्ते को मंहगाई से जोड़ने के संबन्ध में सरकार ने कोई निर्णय कर लिया है; यदि हां, तो उस का ग्यौरा क्या है ?

†[LINKING OF D.A. WITH RISE IN PRICES

*52. SHRI A. B. VAJPAYEE: Will the Minister of FINANCE be pleased to state whether Government have taken any decision with regard to the linking of the dearness allowance of the Central Government employees with the rise in prices; if so, what are the details thereof?]

वित्त मंत्रालय में उपमंत्री (श्रीमती तारकेश्वरी सिन्हा) : उपभोक्ता-मूल्यों (कंज्यूमर प्राइस) के सूचक अंक को ध्यान में रख कर मंहगाई भत्ता निर्धारित किया जाता है ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI TARKESHWARI SINHA): The dearness allowance is fixed taking into consideration the consumer price index.]

NON-AGRICULTURIST SETTLERS IN DANDAKARANYA

*53. SHRI J. C. CHATTERJI: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) what are the opportunities of employment open to non-agriculturist settlers in Dandakaranya; and

(b) the number of such persons who are (i) already employed and (ii) still without any employment?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) Transport, Production Centres, Teachers, Doctors, Social Workers, etc.

†[] English translation.

(b) Information is being collected and will be laid on the Table of the Sabha.

STATUTES GOVERNING STATE FINANCIAL CORPORATIONS

*54. SHRI R. K. BHUWALKA: Will the Minister of FINANCE be pleased to state:

(a) whether the attention of Government has been drawn to the press report appearing in the 'Financial Express' of the 5th January, 1964, wherein the Governor of the Reserve Bank has urged an examination of the provisions of the statutes governing the State Financial Corporations with a view to doing away with the provisions which are unduly restrictive; and

(b) if so, whether any action has been taken by Government in the matter?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) The press report appearing in the 'Financial Express' of the 5th January, 1964 refers to the speech delivered by the Governor of the Reserve Bank of India on the 4th January, 1964 at Bangalore while inaugurating the 10th Conference of the representatives of the State Financial Corporations. During the course of his speech the Governor referred to one of the noticeable features of development banks abroad, namely, a relatively greater freedom enjoyed by their management in deciding upon the nature of security which borrowers must furnish, and suggested that in this country it is now appropriate to examine whether the existing provisions of the statute governing the State Financial Corporations, are not unduly restrictive and if they are, to what extent they can be safely relaxed. The poser made by Governor to the Conference was against the background of a recommendation made by

the Working Group on State Financial Corporations set up by the Reserve Bank of India. The Working Group has recommended that the provision regarding faking 'sufficient' security in terms of Section 25(2) of the State Financial Corporations Act, 1951 should be amended so that State Financial Corporations, in their lending operations, might place greater emphasis on the prospects of the industrial concerns than on the security available. The desirability of amending the State Financial Corporations Act to which Governor had made reference, could be considered by Government, only after the recommendations of the Group are examined by the Reserve Bank of India and its comments forwarded to Government.

REVIEW OF CONTROLS ON INDUSTRIAL RAW MATERIALS

*55. SHRI N. SRI RAMA REDDY: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government propose to review the controls on industrial raw materials; and

(b) if so, what is the object of this review?

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

(a) and (b) There are various kinds of control on various industrial raw materials, such as price control, distribution control, import control etc. The need for the continuance of each measure of control is reviewed from time to time. The Finance Minister in his statement in Parliament on 16th December, 1963 on the economic situation had announced the abolition of price control on a number of commodities.